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***IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 260/2023

PYROTECH WORKSPACE SOLUTIONS PVT. LTD.

.....Plaintiff

Through: Ms. Yashi Agarwal, Adv
(VC).

versus

HARMONY SYSTEMS & ANR

.....Defendants

Through: Mr. Karan Bajaj, Ms.
Aastha Arora and Mr.
Raghuvir Krishna, Advs
for D-1.
Mr. Anirudh Bhatia and
Ms. Shreya Sethi, Advs for
D-2.

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. SWATI KATIYAR

ORDER

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25.03.2026

Fresh I.A. 8068/2026 Application for condonation of delay on behalf of Defendant no. 1 in filing the undertaking by way of Affidavit, under section 5 of the Limitation Act, 1963 and Section 151 of the Code of Civil Procedure, 1908.

1. Issue notice. Notice accepted by Id. Counsel for the plaintiff. Ld. Counsel for the plaintiff submits that they have no objection if the application is allowed.
2. For the reasons stated in the application, application is allowed. Delay stands condoned. Undertaking by way of affidavit of defendant no.1 is taken on record. IA stands disposed off. Defendant no.1 is directed to re-file the undertaking by way of affidavit within 5 days whereafter the Registry is directed to place the same on record.

**MS. SWATI KATIYAR,
JOINT REGISTRAR (JUDICIAL)**

MARCH 25, 2026/bk